



**HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI**

**ROC. No. 47/2023-RC**

**Date: 3.10.2023**

Examinations to fill up 10 vacant posts of District Judges (Entry Level) and 5 vacant posts of District Judges under Accelerated recruitment by transfer were conducted on 23.09.2023 & 24.09.2023. So far as paper –I (Constitutional & Civil Laws) concerned examination was conducted from 9.00 AM to 12.00 PM on 23.09.2023.

Some of the candidates who appeared for the examination made representations contending that the questions viz., 6(b), 8(a), 8(b), 9(a) & 9(b) in paper –I (Constitutional & Civil Laws), for total marks of 25, were given out of syllabus.

The Hon'ble Committee examined the representations and considered the questions viz., 6(b), 8(a), 8(b), 9(a) & 9(b) in paper –I (Constitutional & Civil Laws) and resolved that these questions shall be deleted from evaluation.

After deletion of the questions viz., 6(b), 8(a), 8(b), 9(a) & 9(b) (Total worth of 25 marks) the remaining 10 marks eligible question will be evaluated as if the question is for 13.333 and 5 marks question will be evaluated for 6.66 whereas 2.5 marks question will be evaluated for 3.33.

Therefore all the candidates who appeared for District Judge (Entry Level) examination on 23.09.2023 and 24.09.2023 are informed that evaluation of paper –I (Constitutional & Civil Laws) alone will be in the above lines. There will be no change in the evaluation methodology in respect of Paper-II & paper-III.

  
**REGISTRAR (RECRUITMENT)**  
3/11/23.